

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.109/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Stride Infracon Pvt. Ltd.
V/s.
M/s. Wildoak Infrastructure and Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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| 1. | M.H. KARAN MALHOTRA, | Adv. - Petitioners. | |
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ORDER

T.C.P. NO. 109/397-398/CLB/MB/MAH/2014

1. The Learned Representative for the Petitioner is present.
2. Although number of notices have been issued to the Respondents in the past so many months but there is no response. Even for today's date of hearing, from the side of the Petitioner Affidavit of Service of the notice has been placed on record.
3. However, the Petitioner is seeking time to argue the matter. Therefore under the circumstances the Petitioner is again given direction to issue notice as a final date of hearing to the Respondents.
4. The matter is now fixed for hearing on **13th April, 2017**. In case of non-appearance from the side of the Respondents, the matter shall be heard ex-parte.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 15.03.2017